

Mr. Bray, I agree with him. But I cannot throw any light as to why he made that statement.

MR. SPEAKER: Papers to be laid on the Table.

SHRI JYOTIRMOY BOSU (Diamond Harbour): I will take half a minute. A very serious thing about violation of Central Government notification....

MR. SPEAKER: No, not every day. May I make it very clear that these matters can be raised through questions, through motions and other means? I receive so many call attention notices. Now you have started a new practice of sending notices under rule 377. So many of them come. I am not going to allow it. I have allowed only those of Shri Indrajit Gupta and Shri P. R. Das Munsri, nothing else.

(Interruptions)

MR. SPEAKER: I may tell Shri Bosu that I have not allowed anything else

13.35 hrs.

PAPERS LAID ON THE TABLE

NAVY (PENSION) FIRST AMDT. REGULATIONS UNDER NAVY ACT, 1957

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): On behalf of the Minister of Defence, I beg to lay on the Table a copy of the Navy (Pension) First Amendment Regulations, 1973 (Hindi and English versions) published in Notification No. S.R.O. 56 in Gazette of India dated the 3rd March, 1973, under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-45/02/73.]

IRON ORE MINES LABOUR WELFARE CESS (AMDT.) RULES UNDER IRON ORE MINES LABOUR WELFARE CESS ACT, 1961

THE MINISTER OF LABOUR AND REHABILITATION (SHRI RAGHUNATHA REDDY): I beg to lay on the Table a copy of the Iron Ore Mines Labour Welfare Cess (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 82 in Gazette of India dated the 27th January, 1973 under subsection (4) of section 8 of the Iron Ore Mines Labour Welfare Cess Act, 1961. [Placed in Library. See No. LT-4503/73.]

ANNUAL REPORT OF MAHARASHTRA AGRO-INDUSTRIES DEVELOPMENT CORPORATION FOR 1970-71 UNDER COMPANIES ACT, 1956.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under subsection (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-4504/73.]

NAVAL CEREMONIAL CONDITIONS OF SERVICE AND MISC. (AMDT.) REGULATIONS UNDER NAVY ACT, 1957.

SHRI J. B. PATNAIK: I beg to lay on the Table a copy of the Naval Ceremonial Conditions of Service and Miscellaneous (Amendment) Regulations, 1973 (Hindi and English versions) published in Notification No. S.R.O. 85 in Gazette of India dated the 3rd March, 1973, under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-4505/73.]